

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

Item No. 203  
IB-265/ND/2023

**IN THE MATTER OF:**

**Varahi Diamonds and Finance Limited** ... **Applicant/Petitioner**  
  
**Versus**

**Bhunja Jewelers Private Limited** ... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 16.05.2023**

**CORAM:**

**SHRI. ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Ms. Charchika Yadav, Adv.

**For the Respondent** :

**ORDER**

Issue notice to the Respondent returnable on 11.07.2023. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post and E-mail. Affidavit of service be filed within one week. Reply may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing. In the meantime, the Ld. Counsel for the Petitioner is directed to file a specific affidavit indicating the date of default in payment of the amount of debt mentioned in the petition.

List on 11.07.2023.

- Sd -

**(L. N. GUPTA)**  
**MEMBER (T)**

- Sd -

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**